

**आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE**  
**(Through Virtual Court)**

**BEFORE SHRI R.S. SYAL, VICE PRESIDENT**  
**AND**  
**SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA Nos.1648, 1649 & 1650/PUN/2018**  
**निर्धारण वर्ष / Assessment Years : 2006-07, 2007-08 & 2008-09**

M/s. Anant Technologies Pvt. Ltd.,  
G-3, Crown Commercial Complex,  
Opp. Rajeev Gandhi Bhavan,  
Nashik - 422002

PAN : AACCA8702C

.....अपीलार्थी / Appellant

**बनाम / V/s.**

Asst. Commissioner of Income Tax,  
Central Circle-2, Nashik

.....प्रत्यर्थी / Respondent

Assessee by : N O N E  
Revenue by : Shri S.P. Walimbe

सुनवाई की तारीख / Date of Hearing : 17-01-2022

घोषणा की तारीख / Date of Pronouncement : 17-01-2022

**आदेश / ORDER**

These three appeals by the assessee against the common order dated 21-06-2018 passed by the Commissioner of Income Tax (Appeals)-12, Pune [‘CIT(A)'] for assessment years 2006-07, 2007-08 and 2008-09, respectively.

2. These appeals filed by the assessee on 12-10-2018 against the order passed by the CIT(A) on 21-06-2018. The assessee required to file the appeals before ITAT within 60 days, but, the appeals filed beyond the limitation. We find no petition to condone the day, but, however, taking

into circumstances in view of filed of application under Vivad Se Vishwas Scheme, we condone the said delay.

3. On perusal of the letter filed by the assessee, we note that the assessee wishes to withdraw all the three appeals in view of having filed application under Vivad Se Vishwas Scheme proof of which the Form No. 5 is enclosed before this Tribunal.

4. Shri S.P. Walimbe, the ld. DR has no objection in case the assessee wishes to withdraw all the three appeals.

5. In view of the request made by the assessee all the three appeals are dismissed as withdrawn.

Order pronounced in the open court on 17<sup>th</sup> January, 2022.

Sd/-  
(R.S. Syal)  
VICE PRESIDENT

Sd/-  
(S.S. Viswanethra Ravi)  
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 17<sup>th</sup> January, 2022.

रवि

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-12, Pune
4. The D.G.I.T. (Inv.), Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.  
//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune